

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON : 15.09.2015
Court No. : 5
Item No. : 9

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 32236 OF 2014
WITH PRAYER FOR INTERIM RELIEF
AND
INTERLOCUTORY APPLICATION NO. 2
(Application for vacating Stay)

STATE OF U.P. & ORS.

...PETITIONER(S)

VERSUS

RAM KRISHNA SONI

...RESPONDENT(S)

OFFICE REPORT

The application for vacating stay in the matter above mentioned was listed before the Hon'ble Court on 10.07.2015 with an office report dated 7.7.2015 when the Court was pleased to pass the following Order:

“This is an application for vacation of stay. Let it be considered when the special leave petition is finally heard on 15th September, 2015.

Rejoinder, if any, be filed within four weeks hence.”

There is sole Respondent in this matter.

It is submitted that Ms. Mridula Ray Bharadwaj, Advocate has already filed Vakalatnama and memo of appearance & Counter Affidavit on behalf of sole Respondent. (Counter Affidavit included in SLP Paper Books).

It is further submitted that Counsel for the Petitioner has not filed Rejoinder Affidavit so far.

The matter along with application is listed before the Hon'ble Court with this office report.

Dated this the 14th day of September, 2015.

ASSISTANT REGISTRAR

Copy to:

Mr. Gaurav Dhingra, Advocate

Ms. Mridula Ray Bharadwaj, Advocate

ASSISTANT REGISTRAR

